

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(CIVIL) NO.3328/2024

NEHA BHARGAVA

PETITIONER(S)

VERSUS

GOWRAV BHARGAVA

RESPONDENT(S)

O R D E R

1. This petition has been filed by the petitioner-wife seeking transfer of Matrimonial Suit No. 78 of 2024 titled as 'Gowrav Bhargava vs Smt. Neha Bhargava' pending before the District Judge, Paschim Medinipur, West Bengal to the Family Court, Jorhat, Assam.
2. Heard Mr. Ashray Chopra, the learned counsel appearing for the petitioner-wife. None present on behalf of the respondent-husband.
3. We allow the Transfer Petition and direct that the Matrimonial Suit No. 78 of 2024 titled as 'Gowrav Bhargava vs Smt. Neha Bhargava' be transferred from the District Judge, Paschim Medinipur, West Bengal to the Family Court, Jorhat, Assam.

4. The transferor court shall forthwith transmit the record of the aforesaid case to the transferee court.
5. The transferee court shall make all possible endeavours first for an amicable settlement between the parties, failing which for early decision in the matter without unnecessary adjournments.
6. The parties would be at liberty to appear in the proceedings before the transferee Court through the video conferencing platform.
7. Pending application(s), if any, stand disposed of.

.....J.
[J. B. PARDIWALA]

.....J.
[R. MAHADEVAN]

New Delhi
20th May, 2025

ITEM NO.3

COURT NO.11

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(Civil) No.3328/2024

NEHA BHARGAVA

Petitioner(s)

VERSUS

GOWRAV BHARGAVA

Respondent(s)

[MEDIATION REPORT RECEIVED]

IA No. 285987/2024 - EX-PARTE STAY

Date : 20-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. Rakesh Talukdar, Adv.
Mr. Ashray Chopra, Adv.
Mr. Abeer Malik, Adv.
Mr. Subhro Prokas Mukherjee, AOR

For Respondent(s) :Dr. Vinod Kumar Tewari, AOR(NP)
Mr. Pramod Tiwari, Adv.(NP)
Mr. Vivek Tiwari, Adv.(NP)
Mr. Manindra Dubey, Adv.(NP)
Ms. Priyanka Dubey, Adv.(NP)
Ms. Saumya Mishra, Adv.(NP)
Mr. Amit Kumar Pandey, Adv.(NP)

UPON hearing the counsel the Court made the following
O R D E R

1. Transfer petition is allowed in terms of the signed order.
2. Pending application(s), if any, stand disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(POOJA SHARMA)
COURT MASTER (NSH)